Demand to follow reservation policy of Government of India under the New Railway Catering Policy 2010

SHRI AMBETH RAJAN (Uttar Pradesh): Sir, the Government of India prescribes clear-cut policy regarding reservation. The reservation policy of the Government is equally applicable to Railways, which is one of the biggest employer in India. But it is very unfortunate that under New Railway Catering Policy, the reservation Policy is not followed in true letter and spirit.

The New Railway Catering Policy aims at giving enhanced and quality services to the end users, that is, passengers. Under this, stations have been categorized as 'A', 'B', 'C', 'D', 'E' and 'F' and there are also major and minor units in all the category of Railway Stations which will provide various services to passengers. Reservation for the SCs and the STs in these stations is not in accordance with the reservation policy of the Government of India. The catering policy has excluded the major units from the ambit of reservation. The reservation in minor units for A, B and C category station is only 25%. Besides, reservation for other categories policy provides reservations for SCs 6% and STs 4%. Due to this, catering service is monopolized by few individuals and their enterprises.

Sir, the Constitution of India *vide* Article 46 casts duty upon the Government to promote the educational and economic interests of the Scheduled Castes and the Scheduled Tribes. The Scheduled Caste and the Scheduled Tribe communities are victims of centuries of suppression and social discrimination.

Therefore, I kindly request the Government, through this august House, to follow the reservation policy of the Government of India in the New Railway Catering Policy for the benefit and upliftment of the SCs and the STs.

SHRI ANANDA BHASKAR RAPOLU (Telangana): Sir, I associate myself with this Special Mention.

श्री नरेन्द्र बुढानिया (राजस्थान) : महोदय, मैं इस विशेष उल्लेख के साथ स्वयं को संबद्ध करता हूं।

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Mr. Ramdas Athawale. He is absent. Dr. E. M. Sudarasana Natchiappan.

* Demand for strict enforcement of Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 for welfare of migrant workers

DR. E.M. SUDARSANA NATCHIAPPAN (Tamil Nadu): Sir, the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 *Laid on the Table.